

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
EXCISE APPEAL BRANCH

Appeal No. E/660 /2008-661 /2008

Date 19/08/2008

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S D.P.WIRES PVT. LTD.
16-18/A, INDUSTRIAL ESTATE,
RATLAM (M.P.)
M/S D.P.WIRES PVT. LTD.

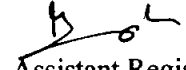
C.C.E. INDORE

Appellant

Vs
Respondent

Excise dated 12-8-08

I am directed to transmit herewith a certified copy of **Final order No. 610-611/08-EX**
passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944


Assistant Registrar

(Excise Appeal Branch)

Copy to :

1. Respondent

C.C.E. INDORE

MANIK BAGH PALACE, POST BOX NO. 10, INDORE 452001 (M.P.)

2. Adv. / Consult

MR.A. UPADHYAY

30/1, CHHIPA BAKAL, INDORE

3. S.D.R.

4. J.C.B.R.

5. Bar association, CESTAT, New Delhi

6. M/s. Deeparchi Publications, M-93, Marg. 46, Saket, New Delhi 110017

7. M/s Centax Publications (P) Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -

8. Excise & Customs cases, B-37, Sector -1, NOIDA - 201301 Gautam Budh Nagar, (U.P.)

9. Raghuraman's 44-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad, DT, U.P.

10. Nidheshak publications, I.P.Estate, new Delhi

11. Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh, New Delhi - 110026

12. Commercial Laws of India Pvt Ltd Post Bag No. 1033, No.70(Old No. 88), Thyagaraya Road, T. Nagar, Chennai 60017

13. Taxindiaonline.com Pvt.Ltd, B-XI/8183, Vasant Kunj, New Delhi - 110070

14. Easy Service Tax Online Dot Com Pvt. Ltd. 407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad - 15

15. Office Copy

16. Guard file


Assistant Registrar
(Excise Appeal Branch)

IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Block No.2, R.K.Puram, New Delhi-110066.
Principal Bench, New Delhi.

E/660-661/08

[Arising out of Order-in-Appeal No.IND-1/160 & 161/07 dt.21.8.07
passed by the Commissioner(Appeals), Indore)

For approval and signature:

Hon'ble Mr. S.S.KANG, VICE PRESIDENT

Hon'ble Mr. RAKESH KUMAR, MEMBER TECHNICAL

-
1. Whether Press Reporters may be allowed to see:
the Order for publication as per Rule 27 of the
CESTAT (Procedure) Rules, 1982?
 2. Whether it would be released under Rule 27 of :
the CESTAT (Procedure) Rules, 1982 for
publication in any authoritative report or not?
 3. Whether their Lordships wish to see the fair :
copy of the order?
 4. Whether order is to be circulated to the :
Department Authorities:
-

M/s. D.P.Wires(P) Ltd.

Appellant

Versus

CCE, Indore

Respondent

Appearance

None For appellant

Shri Surinder Saha, Authorised Departmental Representative(DR) For
respondent

Coram: Hon'ble Mr. S.S.KANG, VICE PRESIDENT
Hon'ble Mr. RAKESH KUMAR, MEMBER TECHNICAL

Date of decision: 12.8.08

FINAL Order No. 610-611/08-80

Per S.S.Kang:

When the case was called, none appeared on behalf of the appellant. The Tribunal vide stay order dt.27.5.08 directed the appellant to deposit the amount of duty. The appellant has not complied with the condition of the stay order, therefore, the appeals are dismissed for non-compliance to the provisions of Section 35F of the Central Excise Act.

Order dictated in the open Court.

(S.S.Kang)
Vice President

(Rakesh Kumar)
Member Technical

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